NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins) No. 174 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal **....Appellant**

Vs.

Aanchal Ispat Ltd. & Anr. **....Respondents**

Present:
For Appellant: **Mr. Abhijit Sinha, Mr. Ashish Choudhury and Mr. Aditya Shukla, Advocates**
For Respondents:

O R D E R

29.01.2020: Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not already filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

Until next date of hearing 'Committee of Creditors' if not constituted, shall not be constituted by the Interim Resolution Professional.

List this appeal 'for orders' on **14th February, 2020**.

In the meantime, the 'Interim Resolution Professional' will ensure that the company remains going concern and will take assistance of the (suspended) Board of Directors. The persons who are working will perform their duties including the paid Directors. The person who is authorised to sign the bank cheques may issue cheques only after authorisation of the 'Interim Resolution Professional'. The bank account(s) of the 'Corporate Debtor' be allowed to be operated for day-to-day functioning of the company such as for payment of current bills of the suppliers, salaries and wages of the employees'/workmen, electricity bills etc.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn